

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 1
(IB)-3231(ND)2019**

Under Section: 9 of IBC.

In the matter of:

M/s Wishwa Mittal Bajaj & Sons **...Applicant**

Vs.

M/s Jai Krishan Estates Developers Pvt. Ltd.....**Respondent**

Order delivered on 09.12.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Raghvendra M.
Mr. Shreyas Mehrotra

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 09.01.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Mukesh

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**